

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

Excise Appeal No. 1742 of 2011

(Arising out of Order-in-Appeal No. TH-I/RKS/10/2011 dated 08.09.2011 passed by the Commissioner of Central excise (Appeals), Mumbai-I)

**M/s. NRC Ltd.
Mohane – Kalyan
Thane**

.....Appellant

Vs.

**Commissioner of Central Excise,
Thane I
4th Floor, Navprabhat Chambers,
Ranade Road,
Dadar (W), Mumbai**

.....Respondent

APPEARANCE:

None for the appellant
Shri Sanjay Hasija, Supdt.(AR) for the respondent

CORAM:

**Hon'ble Dr. D.M. Mishra, Member (Judicial)
Hon'ble Mr. P. Anjani Kumar, Member (Technical)**

FINAL ORDER No: A/86131/2019

DATE OF HEARING : 18.06.2019
DATE OF DECISION : 18.06.2019

PER: Dr. D.M. Mishra

None appeared for the appellant. Heard the Learned AR.

It seems the appellants are not interested in prosecuting this

appeal before this forum. Consequently, appeal is dismissed for non-prosecution.

(Operative part pronounced in Court)

(Dr. D.M. Mishra)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

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